

[Shrimati Tarkeshwari Sinha]
Taxes Notification S.O. No. 511, dated the 4th February, 1964, publishing the Income-tax (Second Amendment) Rules, 1964, under section 296 of the income-tax Act, 1961. [Placed in Library. See No. LT-2411/64.]

THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) FIRST AMENDMENT RULES, 1964

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND REHABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Ministry of Works, Housing and Rehabilitation (Department of Rehabilitation) Notification G.S.R. No. 209/R/Amdt.-LXXVI, dated the 3rd February, 1964, publishing the Displaced Persons (Compensation and Rehabilitation) First Amendment Rules, 1964. [Placed in Library. See No. LT-2410/64.]

REFERENCE TO NOTICE OF
MOTION FOR PAPERS

SHRI BHUPESH GUPTA (West Bengal): Mr. Chairman, I have given notice of a Motion for Papers with regard to a report which has appeared in the "Statesman" of today which says that the Economic Affairs Committee of the Cabinet have met and taken a series of decisions with a view to allowing not only wider scope for foreign private investment in the private sector but also allowing foreign private investment in the public sector, especially in heavy and other industries. This appears to us to be a most dangerous reversal of the policies which we have been pursuing in the course of the First, Second and Third Five Year Plans. Now, we are in the middle of the Third Five Year Plan. First of all, we would like to know whether the report is correct and also whether a State Department official is here discussing this matter. Secondly, we would also like to know whether the

matter is being settled on the basis of discussions with the Planning Commission and what was the need now to invite in this manner foreign private investment in the public sector oil and so on. It appears to us that the hon. Finance Minister is playing fast and loose with the accepted policies of the Government.

SHRI C. D. PANDE (Uttar Pradesh): It is a welcome departure.

SHRI BHUPESH GUPTA: You are not the Minister. I have got this thing.

SHRI C. D. PANDE: I support the Minister.

MR. CHAIRMAN: No dialogue please.

SHRI BHUPESH GUPTA: Yesterday we find there was a report of an agreement involving 225 million dollars for non-Plan projects. That also goes mainly to the private sector. Now, this again is another aspect of the matter. What is most serious today is that our public sector is being thrown open not only for private investment here but also to foreigners, a most shocking thing that is taking place behind the back. Do I understand that just because the Prime Minister is ill such things are going on in the country? We should like to know at what level the decision was taken. The Economic Affairs Committee met and discussed it and then it went to the Cabinet . . .

MR. CHAIRMAN: Mr. Gupta, you have given notice of Motion for Papers and you wanted to bring it up here. I allow it because the Minister is here. The notice will be passed on to Government. Since he is here he may say something.

SHRI BHUPESH GUPTA: We are very much concerned about this development.

MR. CHAIRMAN: Would you like to say something?